

MR. SPEAKER : You can bring some other thing, I cannot allow that on this.

(*Interruptions*)

PROF. MADHU DANDAVATE : Sir, will you not make some observation on the failure of the Government to follow the procedure ? There have been eleven rulings that when the Parliament is in session, no important announcement can be made outside the House. (*Interruptions*)

SHRI INDRAJIT GUPTA : Kindly admit the adjournment motion. (*Interruptions*)

MR. SPEAKER : I cannot break the rules. We will discuss it at 3 P.M. today.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : Discussion has been listed for discussion at 3 P.M. today.

(*Interruptions*)

[*English*]

PROF. MADHU DANDAVATE : Why don't you express your displeasure at the Government's failure to follow the procedure ? (*Interruptions*)

DR. G.S. RAJHANS (Jhanjharpur) : Sir, five hundred persons have been drowned in the boat tragedy in Bihar.

It happened because of the lapse of the Railways in suspending the ferry service. (*Interruptions*)

12 07 hrs

[*English*]

PAPERS LAID ON THE TABLE

National Airports Authority (Lost property) Regulations 1988

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table A copy of the

National Airports Authority (Lost property) Regulations, 1988 (Hindi and English versions) published in Notification No. SEC. 9-2-12 in Gazette of India, dated the 28th April, 1988, under section 40 of the National Airport Authority Act, 1988.

[Placed in Library. *see* No LT-6368/88]

Notifications under Customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 799 (E) published in Gazette of India dated the 18th July, 1988 appointing the 16th August, 1988 as the date on which the Customs (Amendment) Act, 1988 shall come into force.
- (ii) The Customs Valuation (Determination of price of Imported Goods) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 800(E) in Gazette of India dated the 18th July, 1988.
- (iii) G.S.R. 806(E) published in Gazette of India dated the 21st July, 1988 together with an explanatory memorandum regarding duty-free imports under the Advance Licensing Scheme.
- (vi) G.S.R. 614(E) published in Gazette of India dated the 27th July, 1988 together with an explanatory memorandum so as to allow duty-free import of office equipments by units set up under the scheme of Hundred percent Export Oriented undertakings.

[Placed in Library. *See* No. LT-6369/88]

Report of the Comptroller and Auditor General of India for 1987. Union Government (Commercial) Part IV-Sudamdih Mine and Washery of Bharat-Coking Coal Ltd.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFAR SHARIEF) : I beg to lay on the

Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987-Union Government (Commercial) Part IV-Sudamdih Mine and Washery of Bharat Coking Coal Limited, under article 151(1) of the Constitution.

[Placed in Library. *see* No. LT-6370/88]

Food Corporation of India (Contributory Provident Fund (Ninth Amendment) Regulations, 1988.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : I beg to lay on the Table A copy of the Food Corporation of India (Contributory Provident Fund) (Ninth Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. 47/F.No. EP 41-1/87 in Gazette of India dated the 6th July, 1988 under sub-section (5) of section 45 of the Food Corporations Act, 1964,

[Placed in Library. *see* No. LT-6371/88]

Proclamation dt. 7-8-1988 issued by President in relation to the State of Nagaland, Order dt 7-8-1988, made by President in pursuance of the Proclamations and Report at 6-8-1988 of the Governor of Nagaland to the President.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to lay on the Table :

- (1) (i) A copy of the proclamation (Hindi and English versions) dated the 7th August, 1988, issued by the President under article 356 of the Constitution in relation to the State of Nagaland published in Notification No. G.S.R. 839(E) in Gazette of India dated the 7th August, 1988, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 7th August, 1988, made by the President in pursuance of sub-clause (i) of clause (e) of the above proclamation published in

Notification No. G.S.R. 840(E) in Gazette of India dated the 7th August, 1988.

- (2) A Copy of the Report dated the 6th August, 1988 of the Governor of Nagaland to the President (Hindi and English versions).

[Placed in Library. *See* No. LT-6372/88]

(Interruptions)

[English]

SHRI M. RAGHUMA REDDY (Nalgonda) : We want adjournment motion. (Interruptions)

MR. SPEAKER : No. Not on this.....

(Interruptions)

MR. SPEAKER : We can discuss it at 3 P.M. today.

(Interruptions)

MR. SPEAKER : If you stand up like this and try to break the rules, then they can also stand up and do the same. But I would not budge. I will go according to what the rule is.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I am on a point of order. My point of order is that no Member in this House including a Minister can violate the rulings of the Speaker From 1953 to 1988, there have been eleven rulings in this House given by the Speaker that when the Parliament is in session, no major announcement can be made outside the House. (Interruptions)

MR. SPEAKER : As soon as the House met, they have brought it before the House...

(Interruptions)

MR. SPEAKER : I have got it. Nothing doing.

(Interruptions)

MR. SPEAKER : May I read for you something ?

PROF. MADHU DANDAVATE : Yes, Sir.

MR. SPEAKER : I am reading for you...

SHRI INDRAJIT GUPTA (Basirhat) : Out of those 11 rulings, at least two or three have been given by you. *(Interruptions)*

MR. SPEAKER : "On 24th March, 1965 when both Houses of Parliament were in session, Vice-President discharging functions of President issued a proclamation under cl. (1) of this article in respect of Kerala. When the Proclamation was laid on the Table on 24th March, 1965, some Members raised a question of propriety of proclamation being issued when Parliament was in session.

Speaker observed that there was nothing in article 356 which enjoined upon President to consult Parliament in the matter."

(Interruptions)

SHRI INDRAJIT GUPTA : Do you not at least consider this to be an impropriety...*(Interruptions)*

MR. SPEAKER : Look here, as soon as Parliament has met, it has been brought before the House. We can discuss it today at 3.0 p.m. If they had withheld and not brought it today as soon as Parliament met, I would have asked them to do it and we would have reprimanded them.

PROF. MADHU DANDAVATE : I have said that there are 11 rulings...*(Interruptions)*

MR. SPEAKER : We can discuss it today at 3 p.m.

(Interruptions)

MR. SPEAKER : It was Sunday yesterday. As soon as the House met in session today, they have brought it here. If they had not brought it today, I would have reprimanded them.

(Interruptions)

SHRI INDRAJIT GUPTA : It is a *fait accompli* against the House...*(Interruptions)*

MR. SPEAKER : You can discuss it today...

(Interruptions)

MR. SPEAKER : There is nothing in the article, Professor Saheb. I cannot do anything.

(Interruptions)

MR. SPEAKER : Look here, Professor, you are mixing up certain things. Certain policy statements are generally made here. But this is a proclamation by the President. I cannot question it...

(Interruptions)

[Translation]

MR. SPEAKER : Ch. Saheb, I am telling it, why are you insisting upon it. If you do not get angry, I tell you.

[English]

I stick to what I say.

[Translation]

I am telling it but you are not listening to it. I am replying to you.

12.13 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Need to introduce a National Award in memory of Syed Modi, the National Badminton Champion.

SHRI MADAN PANDEY (Gorakhpur) : Mr. Speaker, Sir the whole country was shocked to hear that the National badminton champion Syed Modi had been shot dead, at Lucknow, the capital of Uttar Pradesh on 28th July. Late Modi had earned world wide fame in the world of sports by becoming a national champion of badminton in a very young age. Syed Modi represented India in various International Tournaments.